

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

2075

2076

HOUSE OF THE PEOPLE

Monday, 16th March, 1953

The House met at Two of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-53 P.M.

ARREST OF A MEMBER

**Mr. Deputy-Speaker:** I have to inform you the House that I have received the following telegram from the City Magistrate, Lucknow:

"Sir, I have the honour to inform you that I found it my duty in the exercise of my powers under section 144 Cr. P.C. to serve an order on Shri V. G. Deshpande, M.P. restraining him from making a public speech in Lucknow on the Praja Parishad Agitation in Jammu and on the Jammu Kashmir Question. As Shri Deshpande defied these orders he was arrested under section 188 I.P.C. at about 7-30 P.M. today and was immediately produced before a Magistrate and released on Bail. His trial has been fixed for tomorrow.

Yours faithfully,

V. M. Bhide,

City Magistrate, Lucknow,  
Uttar Pradesh.

Lucknow,  
Dated March 15, 1953."

**Dr. S. P. Mookerjee** (Calcutta South-East): Will you kindly read it again, Sir? I could not follow. Was it a general order prohibiting any speech on the Jammu-Kashmir situation or was it an order on him in that city?

**Mr. Deputy-Speaker:** This is all that I know.

540 PSD

**Dr. S. P. Mookerjee:** I could not follow. Is it a general order?

**Mr. Deputy-Speaker:** I do not know. He says:

".....I found it my duty in the exercise of my powers under section 144 Cr. P.C. to serve an order on Shri V. G. Deshpande, M.P. restraining him from making a public speech in Lucknow on the Praja Parishad Agitation in Jammu and on the Jammu Kashmir Question. As Shri Deshpande defied these orders....."

STATEMENT RE FORMATION OF  
ANDHRA STATE

**The Minister of Home Affairs and States (Dr. Katju):** Sir, may I with your permission read a short statement relating to the formation of the Andhra State?

As the House is aware, Government have had under active consideration the question of the formation of the Andhra State. Mr. Justice Wanchoo, who had been appointed to consider and report on the financial and other implications of the formation of the State, presented his report on the 7th February, 1953. This report, and the matters dealt with therein, have been under the consideration of Government. It is hoped to make a statement before the House at an early date in regard to some of the important questions which have arisen and which have been the subject of some controversy.

The formation of a new State creates many problems, some of high policy and others of an administrative and financial nature which require careful consideration and consultation. It is not possible, at this stage, to decide in detail about all these problems, but it is hoped that some of the major decisions will be made and placed before the House at a very early date.

Government are committed to the formation of the new Andhra State in

[Dr. Katju]

terms of the Prime Minister's statement made in this House on the 19th December, 1952.

It is hoped to place Justice Wanchoo's Report, together with Government's recommendations, on the table of the House in the course of this month. On the approval of the House being obtained, legislation will have to be undertaken.

#### GENERAL BUDGET—DEMANDS FOR GRANTS

**Mr. Deputy-Speaker:** The House will now take up discussion of the Demands for Grants, Nos. 22, 23, 24 and 25, relating to the Ministry of External Affairs. The Time-table showing the dates on which the Demands in respect of the various Ministries will be taken up has already been circulated. Today, the House will deal with the External Affairs Ministry. Regarding the time limit for speeches, the usual practice has been to fix a time limit of 15 minutes for all Members including Movers of cut motions and 20 minutes, if necessary, for Leaders of Groups, subject to that time being cut out in the whole time allotted to that group. The time taken, as usual, by the Ministers in the reply in the end will be excluded. Demand No. 22 relates to Tribal Areas, Demand No. 23 relates to External Affairs, Demand No. 24 relates to Chandernagore and Demand No. 25 relates to Miscellaneous Expenditure under the Ministry of External Affairs.

So far as cut motions are concerned, I have here a number of cut motions to these various Demands. I would urge upon hon. Members and Leaders of Groups to hand over the numbers of those cut motions which they select, to the Secretary in 15 minutes. I will treat them as moved if those hon. Members in whose names those cut motions stand, are present in the House and they are otherwise in order.

**Shrimati Sucheta Kripalani (New Delhi):** I have given.

**Mr. Deputy-Speaker:** They will be tabulated.

**Dr. Lanka Sundaram (Visakhapatnam):** What about the cut motions of the unattached Independent Members?

**Mr. Deputy-Speaker:** Any hon. Member who wants his cut motion to be placed before the House may indicate the number and hand it over to

the Secretary. I will treat them as moved provided the Member is in the House.

I shall now place the Demands formally before the House.

#### DEMAND No. 22—TRIBAL AREAS

**Mr. Deputy-Speaker:** The motion is:

"That a sum not exceeding Rs. 3,46,99,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Tribal Areas'."

#### DEMAND No. 23—EXTERNAL AFFAIRS

**Mr. Deputy-Speaker:** The motion is:

"That a sum not exceeding Rs. 5,16,28,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'External Affairs'."

#### DEMAND No. 24—CHANDERNAGORE

**Mr. Deputy-Speaker:** The motion is:

"That a sum not exceeding Rs. 21,33,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Chandernagore'."

#### DEMAND No. 25—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF EXTERNAL AFFAIRS

**Mr. Deputy-Speaker:** The motion is:

"That a sum not exceeding Rs. 3,46,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Miscellaneous Expenditure under the Ministry of External Affairs'."

**Shri H. N. Mukerjee (Calcutta North-East):** I rise to take part in this debate with some perturbation, because, it has happened too often in this House that I tread upon the Prime Minister's corns, and I do not enjoy